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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

D.A. No. 25/92.

Dt. of Decision : 6-9-1994.

G. Balanarasiah

.. Applicant.

VS

1. Union of India rep. by  
the Secretary to Government,  
Department of Post,  
New Delhi.

2. The Member (P) Postal Service  
Board, New Delhi.

3. The Chief Post Master General,  
Hyderabad.

4. The Post Master General,  
Hyderabad Region, Hyderabad.

5. The Superintendent of Post Offices,  
Bedek Division, Bedek.

6. Shri G. Srinivasa Rao

.. Respondent.

Counsel for the Applicant : Mr. K. S. R. Anjaneyulu

Counsel for the Respondents : Mr. N. R. Devaraj, Sr. CSE.

CORAM:

THE HON'BLE SHRI A.C. HANIDASAN : MEMBER (AUD.)

THE HON'BLE SHRI A.C. GORTHI : MEMBER (ADM.)

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15/9  
pm

O.A. No. 25/92.

Date of Judgement : 6-9-94

Judgement.

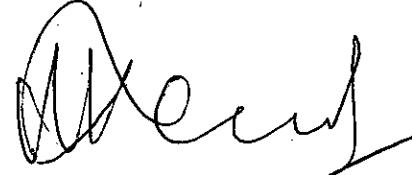
X As per Hon'ble Shri A.B.Gorthi, Member (A) X

The facts in this case as also the question of law involved are identical to those in O.A.No.24/92 which we have decided separately today.

2. For the reasons stated in O.A.No.24/92, this O.A. is also allowed and the impugned order dt. 7.6.90 issued by the Member(P), Postal Services Board as also the memo dt. 16.8.90 issued by the Supdt. of Post Offices, Medak are hereby set aside.

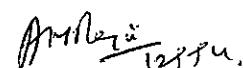
3. No order as to costs.

  
A.B.Gorthi )  
Member (A).

  
( A.V.Haridasan )  
Member (J).

Dated: 6 Sept., 1994.

br.

  
DEPUTY REGISTRAR (J)

**Copy to:**

1. The Secretary to Government, Union of India, Deptt. of posts, New Delhi.
2. The Member(P) Postal Services Board, New Delhi.
3. The Chief Post Master General, Hyderabad.
4. The Post Master General, Hyderabad Region, Hyderabad.
5. The Superintendent of Post Offices, Medak Division, Medak.
6. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT, Hyderabad.
7. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One spare copy.

YLKR

*2nd P  
Talay*

Typed by  
Checked by

Compared by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 6.9.94

~~ORDER/JUDGMENT.~~

~~M.C./R.P./C.P.NO.~~

O.A.NO. 25/92 <sup>in</sup>

T.A.NO.

(W.P.NO.       )

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

*no response copy*

*not sent  
Date of copy  
along with this  
copy off*

